

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO.465/2000

MONDAY THE 02ND DAY OF JUNE, 2003

CORAM: HON'BLE SHRI JUSTICE B.N. SINGH NEELAM VICE
CHAIRMAN
HON'BLE SHRI V. SRIKANTAN. MEMBER (A)

Pandurang Muktaji Nadekar
residing at Sita Sadan Chawl,
Zuri Nagar, J.M. Road, Bhandup (W),
Bombay-400 078.

.. Applicant

None

Versus

1. Union of India
through the Chief Post
Master General, Maharashtra
State, G.P.O., Mumbai-400 001.
2. Sr. Superintendent of Post
Offices, Mumbai City,
North (EE) Division,
Bhandup (E), Mumbai-400 042. .. Respondents

By Advocate Shri V.S. Masurkar.

O R D E R
Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman

The matter is repeatedly called out. No one appears on behalf of applicant today. So was the case on 06.02.2003 and 16.01.2003.

2. On behalf of respondents Shri V.S. Masurkar submits that on several occasions also no one had cared to appear on behalf of applicant and in that light this Original Application so filed rather be dismissed for default because of the applicant loosing interest to pursue the matter.

3. After hearing the learned for respondents, we have gone through the record. It is seen that on several occasions no one has cared to appear on behalf of applicant. The mater cannot be dragged for long. Taking this view, this Original Application so filed thus stands dismissed for default.

V. Srikantan

(V. SRIKANTAN)
MEMBER (A)

B.N. Singh Neelam

(B.N. SINGH NEELAM)
VICE CHAIRMAN

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